

CASE NO.:
Appeal (civil) 2930 of 2006

PETITIONER:
BHARAT SANCHAR NIGAM LTD

RESPONDENT:
RELIANCE COMMUNICATION LTD

DATE OF JUDGMENT: 29/01/2008

BENCH:
S.B. SINHA & V.S. SIRPURKAR

JUDGMENT:
JUDGMENT
O R D E R

I.A.Nos. 9-10/2008 in CIVIL APPEAL NO. 2930 OF 2006

Having heard the learned counsel for the parties we are of the opinion that the question of jurisdiction as preliminary issue should be heard in the matter in which it is in question. The I.As. are disposed of accordingly.